## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1097 ANSWERED ON:20.03.2012 NCRB REPORT ON CRIME

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## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Crime Records Bureau (NCRB) has recently published a report on rise in crime in the country including the National Capital Territory (NCT) of Delhi;
- (b) if so, the details thereof and the reaction of the Government thereto:
- (c) the effective steps/measures taken by the Government to improve the conviction rate and to ensure the safety of women and girls and to deal with the cases of harassment of women at the work place in the country particularly in the NCT of Delhi; and
- (d) the other measures taken by the Government to make the existing laws more stringent to prevent such cases?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a) to (b): National Crime Records Bureau (NCRB) has recently published its annual report titled 'Crime in India-2010'. As per this report a total of 2093379, 2121345 and 2224831 cases under IPC were reported in the country during 2008, 2009 and 2010 respectively. A total of 49350, 50251 and 51292 cases under IPC were reported in NCT of Delhi during 2008, 2009 and 2010 respectively.
- (c) to (d): "Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention and control of crime against women. Ministry of Home Affairs has sent detailed Advisory dated 4th September, 2009 to all State Governments/ Union Territories, wherein they have been, inter-alia, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women, improve the quality of investigations, minimize delays in investigations of crime against women, set up ' Crime against Women Cells, in districts, advised to undertake gender sensitization of the police personnel, special women courts and initiate steps for security of women working in night shifts at call centers. The Union Government has also introduced the Protection of Women against Sexual Harassment at Workplace Bill, 2010 in Lok Sabha on 7-12-2010. The Bill seeks to protect women from Sexual Harassment at workplaces both in public and Private Sector, whether organized or unorganized.